

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. CP/235(MB)2023

IN THE MATTER OF

SHRINGAR PROPERTIES PRIVATE LIMITED

... Petitioner

Vs

Registrar of Companies Pune

... Respondent

U/s 441 of the Companies Act, 2013

Order Delivered on 27.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Akshay Petkar (PH)

For the Respondent:

ORDER

None for the RoC, Pune. In the interest of justice, adjourned to **01.05.2024**. In the meantime, the RoC, Pune is directed to file the reply and share the copy with the Counsel for the Petitioner.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/